

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

**O.A.NO. / 335/93**  
~~**T.A.NO.**~~

DATE OF DECISION : 24/3/2000

Mr.M.Rajendran Petitioner

Mr.P.H.Pathak Advocate for the Petitioner [s]  
Versus

Union of India & ors. Respondent

Mr.M.S.Rao Advocate for the Respondent [s]

**CORAM**

The Hon'ble Mr. A.S.Sanghavi : Member (J)

The Hon'ble Mr.

**JUDGMENT**

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lordships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

Mr.M.Rajendran  
40/239, M.I.G.  
Pragatinagar,  
Naranpura  
Ahmedabad.

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Applicant

( Advocate : Mr. P.H.Pathak )

VERSUS

1. Union of India  
Notice to be served through  
Dy.Comptroller & Auditor  
General of India,  
Office of the Comptroller  
and Auditor General ,  
10, Bahadurshah Jafar Marg,  
New Delhi.

2. Account General  
Audit - I Gujarat  
Notice to be served through  
Shri P.K.Mukhopadhaya  
Accountant General,  
Multi-storeyed Building  
Lal Darwaja,  
Ahmedabad.

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Respondents

( Advocate : Mr.M.S.Rao )

O R A L    O R D E R

O.A./335/93

DATE : 24/3/2000

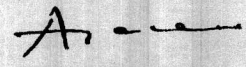
Per : Hon'ble Shri A.S.Sanghavi : Member (J)

Heard Mr.M.S.Rao, learned advocate for the respondents.  
Mr.Pathak is not present.

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Mr.M.S.Rao learned advocate for the respondents produce a copy of the application made by the widow of the applicant for the family pension wherein date of the death of the applicant was mentioned as dt: 11/04/98. According to Mr.M.S.Rao, family pension is also sanctioned to the widow of the applicant. Since the applicant has died and till now none of his legal heirs have come forward to continue this O.A., O.A abates and same is disposed of <sup>as</sup> abated. No order as to costs.

  
( A.S.Sanghavi )  
Member (J)

nkk

